

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 464/TL/2025

Coram:

**Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member**

Date of Order: 31st July, 2025

In the matter of

Application under Sections 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission Licence to Kurnool III PS RE Transmission Limited.

And

In the matter of

**Kurnool III PS RE Transmission Limited,
(Now known as POWERGRID Kurnool-III CPETA Transmission Limited)
(A 100% wholly owned subsidiary of Power Grid Corporation of India Limited)**

Registered office: B-9, Qutab Institutional Area,
Katwaria Sarai, New Delhi-110016.

Address for correspondence:
C/o ED (TBCB), Power Grid Corporation of India Limited,
Saudamini, Plot No.2, Sector-29,
Gurgaon-122001.

...Petitioner

Vs

**1. Central Transmission Utility of India Limited,
Saudamini, Plot no.2, Sector -29,
Gurgaon-122001.**

**2. PFC Consulting Limited,
9th Floor, A-Wing, Statesman House,
Connaught Place, New Delhi-110001.**

**3. Amplus Cenedus Solar Private Limited,
Level 6, The Palm Square,
Sector-66, Gurgaon-122102**

**4. Indosol Solar Private Limited,
6-3-8-879/B, 3rd Floor, Green Lands,**

G Pullareddy Sweets Buildings,
Begumpet, Hyderabad-500016, Telangana.

5. Adani Renewable Energy Forty-Two Limited,
Adani Corporate House, Shantigram,
Nr. Vaishno Devi Circle, S. G. Highway, Khodiyar,
Ahmedabad-382421, Gujarat.

6. Adani Renewable Energy Fifty-One Limited,
Adani Corporate House, Shantigram,
Nr. Vaishno Devi Circle, S. G. Highway, Khodiyar,
Ahmedabad-382421, Gujarat.

7. Andhra Pradesh Power Purchase Coordination Committee,
Andhra Pradesh Power Co-ordination Committee
Vidyut Soudha, Gunadala, Vijayawada-520004, Andhra Pradesh.

8. Bangalore Electricity Supply Company,
Corporate Office, BESCOM K.R. Circle, Bangalore-560001.

9. Gulberga Electricity Supply Company,
Gulbarga-585102.

10. Hubli Electricity Supply Company,
HESCOM, Navanagar, P.B Road, Hubballi-580025.

11. Manglore Electricity Supply Company,
3rd Floor, MESCOM Bhavan, Corporate Office, MESCOM,
Kavoor Cross Road, Bejai, Mangalore-575004.

12. Chamundeswari Elect. Supply Co. Limited,
CESC Mysore, Corporate Office, #29, Vijayanagara
2nd Stage, Hinkal, Mysuru-570017.

13. KSEB Limited,
Kerala Electricity Board,
Vydyuthi Bhavanam, Pattom
Thiruvananthapuram-695004, Kerala.

14. Tamilnadu Gen & Dist Co. Limited,
Eastern Wing, 7th Floor, NPKRR Maaligai,
144, Anna Salai, Chennai-600002.

15. Telangana State PC Committee,
Vidyut Soudha, Khairathabad,
Hyderabad-500082, Telangana, India.

16. Puducherry Electricity Department,
I Floor, Main Building, Electricity Department,
Govt of Puducherry, Puducherry-605001.

17. Goa Electricity Department-SR,
Electricity Department, Division No:- III,
Curti, Ponda-403401, Goa.

18. HVDC, Kolar, Power Grid Corporation,
SRTS# II, Pragati Mahalakshmi, South Block, (2nd & 3rd Floor),
No.62, Bangalore-560001, Karnataka.

19. Thermal Powertech Corporation India,
Door No 6-3-1090, 2nd Floor, C Block,
Tsr Towers, Rajbhavan Road, Somajiguda,
Hyderabad-500082 (Opposite Villae Marie College).

20. SAIL-Salem Steel Plant,
Salem Steel Plant, Steel Authority of India Limited,
Salem-636013.

21. Sembcorp Gayatri Power Limited,
6-3-1090, 5th Floor, A Block, TSR Towers,
Rajbhavan Road, Somajiguda Hyderabad,
Hyderabad-500082, Telangana.

22. South Western Railway,
Divisional Railway Manager Building,
Traction Distribution Branch, Ground Floor,
Adjacent to City Railway Station,
Bengaluru-560023.

23. Pugalur HVDC Station, POWERGRID,
HVDC-Pugalur Nochipalayam Post,
Sirukinar Village Dharmapuram Taluk,
Tiruppur Dist.-638706, Tamil Nadu.

24. Thrissur HVDC Station, POWERGRID,
HVDC-THRISSUR Substation,
Power Grid Corporation of India Ltd.,
Near Cashew Research Station,
Mannuthy Thannikudem Road, Madakathara,
Thrissur-680651, Kerala.

....Respondents

Parties present:

Shri Vikas Kumar, KIIPRTL

ORDER

The Petitioner, Kurnool III PS RE Transmission Limited (now known as POWERGRID Kurnool-III CPETA Transmission Limited) (hereinafter referred to as “the Petitioner”), has filed the present Petition for the grant of a transmission licence under

Sections 14 and 15 of the Electricity Act, 2003 (hereinafter referred to as “the Act”) read with the Central Electricity Regulatory Commission (Procedure, Terms, and Conditions for grant of Transmission Licence and other related matters) Regulations, 2024 (hereinafter referred to as “the Transmission Licence Regulations”) to establish the inter-State “Transmission System Strengthening at Kurnool-III PS for Integration of Additional RE Generation Projects” (hereinafter referred to as “Project”) on a Build, Own, Operate and Transfer basis, consisting of the following elements:

Sr. No	Name of the Transmission Element	Scheduled COD in months from effective date	Percentage of Quoted Transmission Charges recoverable on Scheduled COD of the Element of the Project	Element(s) which are pre-required for declaring the commercial operation (COD) of the respective Element
Package A				
1.	Augmentation of transformation capacity by 3x1500 MVA, 765/400 kV ICTs at Kurnool-III PS • 3x1500 MVA, 765/400 kV ICT • 765 kV ICT bay – 3 Nos. • 400 kV ICT bay – 3 Nos. • 400 kV Bus Sectionaliser – 1 Set	24 months (27.3.2027)	89.60%	Element-2, Package-A
2.	Kurnool-III PS – Chilakaluripeta 765 kV D/c line with 240 MVAR switchable line reactors at both ends • 765 kV line bays – 2 nos. (at Kurnool-III PS) • 765 kV line bays – 2 nos. (at Chilakaluripeta) • 765 kV, 240 MVAR SLR at Kurnool-III PS – 2 nos. (6x80 MVAR units) • 765 kV, 240 MVAR SLR at Chilakaluripeta – 2 nos. (6x80 MVAR units)			Element-1, Package-A
Package B				
1.	2 nos. of 400 kV line bays at Kurnool-III PS for termination of dedicated transmission line of M/s Adani Renewable Energy Forty-	30.06.2026	1.12%	-

	Two Ltd. • 400 kV line bays – 2 Nos.			
2.	4 nos. of 400 kV line bay at Kurnool-III PS for termination of dedicated transmission lines of M/s Indosol Solar Pvt. Ltd. • 400 kV line bays – 1 Nos. • 400 kV line bays – 1 Nos. • 400 kV line bays – 2 Nos.	2 Nos.- 24 months (27.3.2027) 2 Nos. – 31.03.2027	1.15% 1.16%	Package-A
3.	2 nos. of 400 kV line bays at Kurnool-III PS for termination of dedicated transmission line of M/s Adani Renewable Energy Fifty-One Ltd. • 400 kV line bays – 2 Nos.	31.12.2027	1.37 %	-
Package C				
1.	Augmentation of 1x1500 MVA 765/400 kV ICT (7th) at Kurnool-III PS • 1x1500 MVA, 765/400 kV ICT • 765 kV ICT bay – 1 Nos. • 400 kV ICT bay – 1 Nos.	24 months (27.3.2027)	5.60 %	Package-A

Note:

- POWERGRID shall provide space for implementation of above system strengthening works at Kurnool-III PS
- POWERGRID shall provide space for 2 nos. of 765 kV line bays at Chilakaluripeta 765/400 kV S/s for termination of Kurnool-III PS – Chilakaluripeta 765 kV D/c line

2. Based on the competitive bidding carried out by the PFC Consulting Limited (PFCCL), in its capacity as the Bid Process Coordinator (BPC), in accordance with the Guidelines issued by the Ministry of Power, Government of India under Section 63 of the Act, Power Grid Corporation of India Limited was declared a successful bidder with the lowest quoted annual transmission charges of Rs. 3445.60 million per annum.

3. The Commission, after considering the application of the Petitioner in light of the provisions of the Act and the Transmission Licence Regulations, in its order dated 28.6.2025, *prima facie* proposed to grant a transmission licence to the Petitioner. The relevant extracts of the order dated 28.6.2025 are extracted as under:

“24. Considering the material on record, we are prima-facie of the view that the Petitioner satisfies the conditions for the grant of an inter-State transmission

*licence under Section 15 of the Act read with the Transmission Licence Regulations for implementation of the transmission project as described in para 1 of this order. We, therefore, direct that a public notice in two daily digital newspapers and on the Commission`s website under clause (a) of sub-section (5) of Section 15 of the Act be published to invite suggestions or objections to the grant of a transmission licence aforesaid. The objections or suggestions, if any, be filed by any person before the Commission by **13.7.2025**.”*

4. A public notice under Sub-section (5) of Section 15 of the Act was published in all editions of the Indian Express (English) and Amar Ujala (Hindi) on 3.7.2025. No suggestions/ objections have been received from members of the public in response to the public notice.

Hearing Dated: 16.7.2025

5. During the course of the hearing, the representative of the Petitioner submitted that no objection had been received in response to the public notice published by the Commission under sub-section (5) of Section 15 of the Act. He prayed to be granted a transmission licence.

6. As regards the grant of a transmission licence, Clauses (13) and (14) of Regulation 5 of the 2024 Transmission Licence Regulations provide as under:

“(13) The Commission may, after consideration of the further suggestions and objections, if any, received in response to the public notice in terms of Clause (12) of this Regulation, grant licence to the applicant in Form-III appended to these regulations or for reasons to be recorded in writing, reject the application.

(14) The Commission shall before granting licence or rejecting the application under the provisions of this Regulation provide an opportunity of hearing to the applicant, CTUIL, the concerned DICs, or the person who has filed suggestions and objections, or any other interested person.”

7. In our order dated 28.6.2025, we had proposed to grant a transmission licence to the Petitioner company and directed the issue of public notice. In response to the public notice, no suggestions/objections have been received. CTUIL, in its letter dated 11.4.2025, has recommended the grant of a transmission licence to the

Petitioner. We find that the Petitioner company meets the requirements of the Act and the Transmission Licence Regulations, 2024, for the grant of a transmission licence for the subject Transmission System mentioned in paragraph 1 of this order. Considering the submissions of the Petitioner and CTUIL, we direct that a transmission licence be granted to the Petitioner, 'POWERGRID Kurnool-III CPETA Transmission Limited,' to establish the inter-State "Transmission System Strengthening at Kurnool-III PS for Integration of Additional RE Generation Projects" on a Build, Own, Operate and Transfer basis as per the details given in paragraph 1 above.

8. The grant of the transmission licence to the Petitioner (hereinafter referred to as "the licensee") is subject to the fulfilment of the following conditions throughout the period of the licence:

(a) The transmission licence shall, unless revoked earlier, remain in force for a period of 25 years from the date of issue;

(b) The transmission licensee shall comply with the provisions of the Central Electricity Regulatory Commission (Procedure, Terms, and Conditions for grant of Transmission Licence and other related matters) Regulations, 2024 (hereinafter referred to as "2024 Transmission Licence Regulations") or any subsequent enactment thereof during the period of subsistence of the licence;

(c) The licensee may make an application, two years before the expiry of the initial licence period, for the grant of the transmission licence for another term in accordance with Regulation 9 (2) of the 2024 Transmission Licence Regulations, which shall be considered by the Commission in accordance with law;

- (d) The licensee shall not enter into any contract for or otherwise engage in the business of trading in electricity during the period of subsistence of the transmission licence;
- (e) The licensee shall have the liability to pay the license fee in accordance with the provisions of the Central Electricity Regulatory Commission (Payment of Fees) Regulations, 2012, as amended from time to time or any subsequent enactment thereof. Delay in payment or non-payment of licence fee or a part thereof for a period exceeding sixty days shall be construed as a breach of the terms and conditions of the licence;
- (f) The licensee shall comply with the directions of the National Load Despatch Centre under Section 26 of the Act, or the Regional Load Despatch Centre under sub-section (3) of Section 28 or sub-section (1) of Section 29 of the Act, as may be issued from time to time for maintaining the availability of the transmission system;
- (g) The licensee shall remain bound by the provisions of the Central Electricity Regulatory Commission (Standard of Performance of inter-State transmission licensees) Regulations, 2012 or subsequent enactment thereof;
- (h) The licensee shall provide the non-discriminatory open access to its Transmission System for use by any other licensee, including a distribution licensee or an electricity trader, or generating company or any other person in accordance with the Act; the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008; the Central Electricity Regulatory Commission (Connectivity and General Network Access to the

inter-State Transmission System) Regulations, 2023; the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023, as amended from time to time or any subsequent re-enactments thereof;

(i) The licensee shall not undertake any other business for optimum utilization of the Transmission System without prior intimation to the Commission and shall comply with the provisions of the Central Electricity Regulatory Commission (Sharing of Revenue Derived from Utilization of Transmission Assets for other business) Regulations, 2020;

(j) The licensee shall remain bound by provisions of the Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) Regulations, 2020 as amended from time to time;

(k) The licensee shall remain bound by the provisions of the Act, the Rules and Regulations framed thereunder, in particular the 2024 Transmission Licence Regulations, the Grid Code, the Standards specified by the Central Electricity Authority, orders and directions of the Commission issued from time to time;

(l) The licensee shall ensure the execution of the Project as per the Technical Standards and Grid Standards of CEA;

(m) The licensee shall submit all such reports or information as may be required under 2024 Transmission Licence Regulations, Standard of Performance Regulations, or any other regulation of the Commission or as per the directions of the Commission as may be issued from time to time;

(n) The licensee shall ensure that the EPC contract for the execution of work

under the scope of the project is awarded through a competitive bidding process.

9. CTUIL/its appointed Independent Engineer and the Central Electricity Authority shall monitor the execution of the Project and bring to the Commission's notice any lapse on the part of the licensee in meeting the schedule for further appropriate action in accordance with the provisions of the Transmission Service Agreement executed between the licensee and the Nodal Agency, the Act and the Transmission Licence Regulations.

10. It is expected that while carrying out the survey, the Petitioner has complied with the provisions of clauses 2.5.7.3, 2.5.7.4, and 2.5.7.5 of the RfP. The Petitioner will comply with the provisions of the bidding documents and the TSA for the commissioning of the Project within the SCOD in letter and spirit.

11. An extract copy of this order is to be sent to CTUIL, CEA, and BPC for information and necessary action.

12. Petition No. 464/TL/2025 is allowed in terms of the above.

Sd/-
(Ravinder Singh Dhillon)
Member

sd/-
(Harish Dudani)
Member

sd/-
(Ramesh Babu V.)
Member

sd/-
(Jishnu Barua)
Chairperson